

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF COSTRA ADVERTISING
INDIA PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Costra Advertising India Private Limited
2.	Date of incorporation of corporate debtor	29/01/2007
3.	Authority under which corporate debtor is incorporated / registered.	ROC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U22190MH2007PTC167348
5.	Address of the registered office and principal office (if any) of corporate debtor	402A, Atlas Skywalker, 4th Line Road, Andheri (West), Mumbai - 400053 In
6.	Date of closure of Insolvency Resolution Process	03/02/2023
7.	Liquidation commencement date of corporate debtor	17/02/2023 (Order Pronounce on 03/02/2023 received by Liquidator on 17/02/2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Hitesh Kothari Registration No :- IBBI/IPA-002/IP-N00324/2017-18/10929
9.	Address and e-mail of the liquidator, as registered with the Board	Office no. 208, BSE Building, Dalal Street, Mumbai Fort-400001 hiteshkotharics@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	1A, Satya Apartment, Opp. Kandivali MTNL Building, V, Road, Kandivali (W), Mumbai - 400 067 cirp.costraadvertising@gmail.com
11.	Last date for submission of claims	19/03/2023 i.e. 30 days from the date of Intimation of order to Liquidator

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Costra Advertising India Private Limited on 03/02/2023 order communicated to Liquidator on 17/02/2023.

The stakeholders of Costra Advertising India Private Limited are hereby called upon to submit their claims with proof on or before 19/03/2023, to the liquidator at the address mentioned against item No.10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 21.02.2023
Place: Mumbai



CS Hitesh Kothari
(Liquidator)